

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

INTERLOCUTORY APPLICATION NOS. 1-3

(Applications for condonation of delay in Refiling Special Leave Petition)
IN

PETITION FOR SPECIAL LEAVE TO APPEAL NOS...CC 9970-9972 OF 2015

**BROWN & SHARPE INC. (PRESENTLY KNOWN AS
HEXAGON METROLOGY INC.)**

...PETITIONER

VERSUS

COMMISSIONER OF INCOME TAX & ANR.

...RESPONDENTS

OFFICE REPORT

It is submitted for information of the Hon'ble Court that the Special Leave Petitions above-mentioned are filed against the Judgment and Order dated 11th November, 2014 of the High Court of Judicature at Allahabad in ITA Nos. 219, 113 and 114 of 2014. Counsel for the petitioner has filed application for condonation of delay in re-filing the Special Leave Petition after curing the defects which is barred by time by 73 days.

The applications in the matters above-mentioned are listed before the Hon'ble Judge in Chamber for Orders.

DATED THIS THE 2ND DAY OF JUNE, 2015.

ASSISTANT REGISTRAR

COPY TO:

Ms. Kavita Jha, Advocate

ASSISTANT REGISTRAR